IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2900 of 2020

Raushan Tirki @ Roshan Tirki … Petitioner
Versus
The State of Jharkhand ⋯ Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Nilesh Kumar, Advocate
For the State : Mr. N.K. Gaunjhu, Addl. P.P.

Order No.02 Dated- 10.09.2020

Heard the parties through video conferencing.

Learned counsel for the petitioner submits that he will file supplementary affidavit regarding the criminal antecedent of the petitioner.

List this anticipatory bail application after filing of the said supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Gunjan-